

have at lower rungs cadres of their own.

About politics and whether it is humanly possible to exclude it, humanity is capable of everything, of going down, of going up, and it is a question of how much restraint we are prepared to exercise.

Mr. Speaker: The Minister of Parliamentary Affairs wanted to make a statement.

Shri Tyagi: What about superannuation? He has not answered it.

Mr. Speaker: Order, order. No further questions.

13.08 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Mr. Speaker, Sir, as desired by you, I would like to announce that Government propose to bring forward before the House the following business during the rest of the Session:—

1. Consideration of any item of business carried over from today's order Paper.
2. Consideration and passing of
The Working Journalists (Amendment) Bill, 1962.
The Emergency Risks (Factories) Insurance Bill, 1962.
The Emergency Risks (Goods) Insurance Bill, 1962.
3. Consideration of a Motion for the reference of the Major Port Trusts Bill, 1962 to a Select Committee;
4. Consideration of a Motion for the reference of the Constitution (Fifteenth Amendment) Bill, 1962 to a Joint Committee of both Houses;
5. Consideration of Motions for modification of the Central Apprenticeship Council Rules,

1962 and the Apprenticeship Rules, 1962 given notice of by Shri Indrajit Gupta;

6. Consideration and passing of the Hindi Sahitya Sammelan (Amendment) Bill, 1962 as passed by Raya Sabha;
7. Discussion on a motion by Shri Indrajit Gupta and others regarding measures for maintaining prices of essential commodities at reasonable levels;
8. Discussion on the Chinese cease-fire proposals on Monday the 10th of December, 1962.

This Business will be taken up in the order in which it has been announced. It takes into consideration the fact that the House has agreed to sit on Saturday, the 8th December, 1962.

As already desired by you and some sections of the House I have included in this business the Working Journalists (Amendment) Bill, 1962 which will be taken up tomorrow after the business carried over from today.

The two Bills relating to the Emergency Risks Insurance will be taken up on Friday the 7th of December.

Shri Hari Vishnu Kamath (Hosangabad): By your leave, I want to make a request. Now that the Working Journalists (Amendment) Bill has come back to the agenda, may I urge that the status quo ante of yesterday should be restored because most of us were busy with that thing. It could be taken up after the Income-tax Amendment Bill is over today. The Personal Injuries (Emergency Provisions) Bill was to have come, according to yesterday's Order Paper after the Working Journalists (Amendment) Bill and the other Bill, All-India Services (Amendment) Bill. So I submit that hon. Members should have time to look into this Bill also. They had no time to look into it. It is adding insult to injury....

Mr. Speaker: I will waive notice; that is what I can do.

Shri Hari Vishnu Kamath: But what is the difficulty in sticking to the order proposed yesterday?

Mr. Speaker: Might be, the Minister may not be free.

Shri Satya Narayan Sinha: What is the difficulty if it is taken up tomorrow?

Shri Hari Vishnu Kamath: We have not given all the amendments yet. We can give amendments till 3.15 P.M. We have still to give notice of some amendments. I would, therefore, earnestly request you to intercede in this matter and see that the Working Journalists (Amendment) Bill is restored to its place after the Income-tax Amendment Bill is disposed of. There should be no difficulty about it.

Mr. Speaker: Is it possible?

Shri Satya Narayan Sinha: Yes, Sir.

Shri Warior: Sir, the Personal Injuries (Emergency Provisions) Bill is coming up today. „

Mr. Speaker: No. We shall take up the Working Journalists (Amendment) Bill. But the hon. Members would also appreciate that all the time at our disposal has been adjusted and the agenda as much as could be possible has been fixed within that time. Therefore, any Presiding Officer, whether I am here or the Deputy Speaker or anyone from the panel of Chairmen is here, would see that the time allotted for each business is not exceeded so that we can finish the business that we have before us. Hon. Members shall have to see to that also.

Shri Hari Vishnu Kamath: There is always some time at your discretion.

Mr. Speaker: There is no discretion with me now because all the time that we have has been distributed among the Bills.

Shri Tyagi: What has happened to the proposal about the increase of the superannuation age of the High Court Judges? There was a Bill.

Shri Satya Narayan Sinha: I have already said that the Constitution (Fifteenth) Amendment Bill will be taken up for reference to a Joint Committee. There are several amendments in that, apart from that proposal.

Shri Hari Vishnu Kamath: With regard to the observation which you just now made, I submit that it may mean an inroad on your powers which we do not want; according to the convention now you can always extend the time by one hour.

Mr. Speaker: But I will have to submit to the wishes of the House. The House desires that all this business should be condensed into this time... (Interruptions.)

श्री शिव नारायण (बाँसाँ) : मेरा एक सुझाव है ।

Mr. Speaker: No *sujhav* at this moment. I am not going to allow this any more. Shri Harish Chandra Mathur.

MOTION RE. REPORT ON INDIAN AND STATE ADMINISTRATIVE SERVICES—Contd.

Shri Harish Chandra Mathur (Jalore): Sir, the hon. Minister while intervening in the debate mentioned the limits of the terms of reference. But if you look at the report, the whole ground has been covered by this report—strength of the administrative services in the States as well as at the Centre, training, probation and what not.

Now, the entire sphere is covered by the terms of reference itself regarding the district administration; what are the questions that have arisen in the district administration, and how these questions are to be dealt with. The term of reference itself says: "Questions arising in the district administration." The first thing which I submitted yesterday